



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ६, अंक ४५ (२)] सोमवार, डिसेंबर २२, २०१४/पौष ९, शके १९३६ [पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ११०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Universities (Amendment) Act, 2014 (Mah. Act No. XXXVI of 2014), is hereby published under the authority of the Governor.

By order and in the name of the
Governor of Maharashtra,

M. A. SAYEED,
Principal Secretary and R.L.A. to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXVI OF 2014.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette" on the 22nd December 2014).

An Act further to amend the Maharashtra Universities Act, 1994.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Maharashtra Universities Act, 1994, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Universities (Amendment) Ordinance, 2014 on the 31st July 2014;

Mah.
XXXV of
1994.
Mah.
Ord. XVI
of 2014.

AND WHEREAS it is expedient to replace the said Ordinance, by an Act of the State Legislature; it is hereby enacted in the Sixty-fifth Year of the Republic of India as follows :—

1. (1) This Act may be called the Maharashtra Universities (Amendment) Act, 2014.

Short title and commencement.

(2) It shall be deemed to have come into force on the 31st July 2014.

(१)

Amendment of Schedule to Mah. XXXV of 1994. 2. In the Schedule to the Maharashtra Universities Act, 1994 (hereinafter referred to as "the principal Act"), in Part I, in entry 2, in column (2), for the words "The University of Pune", the words "The Savitribai Phule Pune University" shall be substituted. Mah. XXXV of 1994.

Repeal of Mah. Ord. XVI of 2014 and saving. 3. (1) The Maharashtra Universities (Amendment) Ordinance, 2014 is hereby repealed. Mah. Ord. XVI of 2014. (2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act.